

In the National Company Law Tribunal, Jaipur

IB-107 (ND)/2017

TA No. 48/2018

UNDER SECTION 9 OF IBC, 2016

In the matter of:

M/s. Kei Industries Ltd. Applicant/Petitioners

VS.

M/s. Shipra Infraproject Pvt. Ltd.Respondent

Order delivered on 27.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Nitesh Shirvastwa, Adv.

For Respondent(s) : None-appeared

ORDER

At the request of learned counsel for the IRP to prise out the details of assets of the company which is not coming forth due to non-cooperation of Board of Directors whose powers suspended, 10 days time is granted. Post the matter on 01.11.2018.

Sd—

(R. Varadharajan)
Member (Judicial)